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P.Bhati vs.UOI

ADMISSION SL.NO.9
O.A.No.260/00530/15
Date-28.8.2015

CORAM
HON'BLE SHRI R.C.MISRA, MEMBER(A)

Heard Mr.S.K.Mishra, learned counsel for the applicant and Mr.T.Rath, learned Standing Counsel for the Respondents. During the course of hearing on admission, Mr.Mishra, sought leave of the Tribunal to withdraw this O.A. on the ground that the applicant being a member of Railway Protection Force is not amenable to the jurisdiction of the Tribunal under Section-2(a) of the A.T.Act, 1985. The prayer is allowed. The O.A. is disposed of as withdrawn.

R,
MEMBER(A)